

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)**  
**PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY MEMBER - (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 21.02.2018 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.08/9//HDB/2018
NAME OF THE COMPANY	Lanco Solar Private Limited
NAME OF THE PETITIONER(S)	Suresh Baxi
NAME OF THE RESPONDENT(S)	Lanco Solar Private Limited
UNDER SECTION	Sec 9 of IBC

**Counsel for Petitioner(s):**

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Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
HARISH KUMAR R ADVOCATE	ADVOCATE	harish.sahmed@gmail.com 9492154302	[Signature]

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Manik Dogra	ADVOCATE	9811700104	[Signature]
DVAS Ravi Prasad	ADVOCATE	9440234074	[Signature]

Heard Shri Harish Kumar R. Ld. Counsel for the Petitioner and Shri Manik Dogra and Shri DVAS Ravi Prasad, Ld. Counsels for the Respondent.

Shri Manik Dogra, Learned Counsel for the Respondent raised objections about the maintainability of the CP itself by raising several pleas. He also wanted to file a reply and sought some more time. Post the case on 26.03.2018.

Member (T)

Member (J)